

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

(By Video Conferencing)

Original Application No.78/2021

Ramesh Malik & Anr.

Applicant(s)

Versus

Union of India & Ors.

Respondent(s)

Date of hearing: 25.03.2021

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE SHEO KUMAR SINGH, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER**

Applicant: Mr. Ramesh Malik (in person)

ORDER

1. Grievance in this application is against extension of Environment Clearance (EC) granted by State Environment Impact Assessment Authority (SEIAA), Haryana on 05.01.2021 in favour of M/s. Amarnath Aggarwal Investments (P) Limited, under entry 8 (b) of EIA Notification, 2006 for the construction project. It is stated that SEIAA is not competent for grant of such EC as there are 2 sanctuaries namely Bir Shikargah Wildlife Sanctuary and Khol-Hai-Raitan Wildlife Sanctuary at a distance of 3.90 km and 1.6 km, as mentioned in the letter dated 04.11.2009, by the Divisional Forest Officer, Morni, Pinjore. The earlier EC expired on 24.03.2017. Fresh EC has been granted subject to clearance under the Wildlife (Protection) Act, 1972. The project proponent applied for EC on 03.11.2020 which was forwarded to SEAC which accepted the same on 05.11.2020. On that basis, SEIAA granted

EC on 05.01.2021. DG, Town and Country Planning given approval for the projects, as revised building plans.

2. In view of the above averments, it will be appropriate that the matter is examined by a joint Committee of the SEIAA, Haryana and the Chief Wildlife Warden, Haryana within one month and such further action may be taken as may be found necessary, following due process of law.

The Application is disposed of.

A copy of this order be forwarded to the SEIAA, Haryana and the Chief Wildlife Warden, Haryana by e-mail for compliance.

Adarsh Kumar Goel, CP

S.K. Singh, JM

Dr. Nagin Nanda, EM

March 25, 2021
Original Application No. 78/2021
AVT